

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

—
Date of Decision: 12.1.95.

OA 23/95

PRAHLAD CHAUHAN ... APPLICANT.

v/s.

UNION OF INDIA & ANR. ... RESPONDENTS.

CORAM:

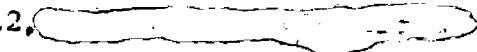
HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicant ... SHRI B.M. SHARMA.

For the Respondents ... —

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Prahlad Chauhan, in this application u/s 19 of the Administrative Tribunals Act, 1985 (for short the Act), has assailed the verbal order of termination of his services as a Class-IV employee, by the respondent No.2. 

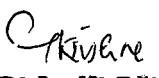
2. The applicant has claimed grant of temporary status and other benefits.

3. We have heard the learned counsel for the applicant. The applicant was appointed in February, 1993 as a Class-IV employee on casual basis at Rs.22/- per day by a verbal order. However, he states that he had been discharging regular duties of a Class-IV employee till he was dis-engaged from service. He served for a period of more than a year. The applicant has not made any representation to the concerned authority in regard to his grievance as envisaged by Section-20 of the Act. We find that this application is premature. However, if the applicant makes a fresh representation, the same shall be disposed of on merits through a speaking order within two months from the date of receipt of a copy of this order and if the applicant is aggrieved by any decision taken on his representation, he may file a fresh application in this Tribunal, if so advised.

4. Subject to the direction given above, this application stands dismissed as being premature at the stage of admission.


(N.K. VERMA)

MEMBER (A)


(GOPAL KRISHNA)

MEMBER (J)